[Shri Shanti Bhushan]

moned in a court of law to prove a document because he happened to be a marginal witness. And he was asked to make a statement and certain questions were put to him. But he said, look here, if you put certain questions to me, you would be contravening article 20. The judge was puzzled and asked where does article come in it is a civil case and is nothing article 20 and article 20 does not apply. He said, look here, I have committed so many crimes in my life and if you put a question to me on any matter, do not know that there may be some criminal case pending against some day and what I say here may be used against me. (Interruptions). Of course, each individual knows best as to whether any crimes have been committed by him or not. He may be knowing but the others don't know. The Shah Commission does not know. They are still trying to find out if semething has happened and who has done it. Then if that person says if you go into it even though no accusation has been levelled ...

SHRI MOHAMMAD YUNUS SA-LEEM: But this is not a civil proceeding. (Interruptions).

SHRI D. P. SINGH: What did the Mathew Commission say in Shri L. N Mishra's case?

SHRI SHANTI BHAUSHAN: I am fully aware of that. What the Mat-Commission said was that a criminal case had already been started and it was going on. And, then he said that now that this criminal case was going on against certain persons in which a particular line had been taken, then in that case it would not be right for him to inquire into that very matter which was already pending before a criminal court because certain accusations had been levelled. If the hon Members thinks that already in these matters there has been commission of criminal offences on the part of somebody, which is known to the hon. Member,

Shri D. P. Singh, then it is a different matter, but these matters are not known to everybody. So unless the stage comes when somebody is charged with the commission of a criminal offence, article 20 has no application. Thank you.

MR. DEPUTY CHAIRMAN: Now I will put the motion.

The question is:

"That the Bill further to amend the Advocates Act, 1961, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Washall now take up clause by clause consideration of the Bill.

Clauses 2 to 8 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHANTI BHUSHAN: Sir, I move:

"That the Bill be passed."

The question was put andmotion was adopted.

THE SMITH STANISTREET AND COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAK-**INGS)** BILL, 1977

THE MINISTER OF PETROLEUM, AND CHEMICAL FERTILIZERS (SHRI H. N. BAHUGUNA): Sir I move:

"That the Bill to provide for, in the public interest, the acquisition and transfer of the right, title and interest of the undertakings Messrs, Smith, Stanistreet and Company Limited, Calcutta and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, here is a very innocuous and simple thing. Perhaps the whole House would like it. The management of the sick unit was taken over some time in 1972. We propose to nationalise it in public interest. I hope everybody in the House will welcome this measure. With these words, I move the Bill fo reonsideration.

The question was proposed.

MR. DEPUTY CHAIRMAN: Yes, Shri Bhordwaj.

[The Vice-Chairman (Shri U. K Lakshmana Gowda) in the Chair.]

SHRI JAGAN NATH BHARDWAJ (Himachal Pradesh): Mr. Vice-Chairman, Sir, although I support this Bill, I want to make some observations. It has become a habit with the Janata Government to issue Ordinances for each and every Bill that they want to bring forward. I do not see what the justification was for issuing an Ordinance for this Bill. The company was running into a loss and there was no use in doing all that. But still the Ordinance was promulgated.

This is just repetition and what the reason behind it is, I cannot understand.

I think the Janata Government should try to avoid unnecessary expenditure and lengthy procedure and stick to the business proper instead of looking at it from a political angle.

As far as this Bill is concerned, I am unable to understand on what basis this amount of Rs. 3,70,00000 lump sum is being paid to Smith, Stanistreet and Company Ltd. besides Rs. 10,000 per year, for taking over their management, and then at 4 per cent interest. It would have been better if in the Statement of Objects and Reasons some details about the calculation of this amount and the basis on which it has been 1282 RS—8.

arrived at, had been given, because that would have helped us in understanding the whole situation. Some idea about the performance of IDPI—Indian Drugs and Pharmaceuticals Limited—during the last four years could also have been given to enable us to understand the real position.

Then, Sir, the Commissioner of Payments is to be appointed. It would have been better...

श्री खुरशोद ग्रालम खान (दिल्ली): मंत्री जी कहते हैं कि ग्राप इसे जल्दी खतम कर दे।

SHRI JAGAN NATH BHARDWAJ: I think the appointment of the Commissioner of Payments should have been the first thing. He is being appointed at a later date. He has to make payments and he should know the details and particulars of ments to be made So, appointment of the Commissioner of Payments should have been made much earlier. We have seen in many cases where a company is taken over and the Commissioner of Payments is appointed much later. Probably some retiring gentleman from some Ministry may have to be appointed there and the result is that a lot of Government money goes waste.

Another point I would mention is though it does not relate to this Ministry—that in the case of companies, we are very anxious to make payments but you kindly look at the small zamindars, tenants, tillers whose land are taken in the rural areas and nobody cares about payment to them. The Government is anxious to help the poor people and labourers but do not want to pay any compensation to these small landowners whose lands are taken over. In the case of big companies, payments are readily offered. This is the situation in the country

The Janata Government though of paying this huge amount of Meassrs. Smith, Stanistreet and Company Ltd. but they never thought of paying to

[Shri Jagan Nath Bhardwaj]

poor tillers in the villages, small land-owners in the villages for the lands taken over...(Interruptions)

Sir, since my friends are in a very jovial mood, I will not say much.

I support this Bill.

Thank you.

श्री प्रेम मनोहर (उत्तर प्रदेश): उप-सभाध्यक्ष महोदय, मैं कहना चाहता हं कि कैमिकल और टेट्रो-एसायन कम्पनियों में इस तरह की नौबत नही ग्रानी चाहिए कि सरकार को उसे प्रहण करने पर मजबूर होना पड़े। मैं पूछना चाहता हूं कि यह अवस्था क्यों स्नाती है सौर मिनिस्ट्री इतनी देर तक इसको क्यों नजर ग्रंदाज रखती है । वह उसके बीमार होने के कारणों को क्यों नहीं देखती? मैं समझता हूं कि जब कोई कम्पनी बीमाए होती है तो वह तीन कारणों से बीमार होती है। पहला कारण तो उसके मैनेजमेन्ट की खभाती है, दूस रा कारण, उसके प्रोडक्ट्म ठीक ठीक नहीं बनते श्रोर इनके ठीक न बनने के कारण दो है, एक तो मशीनो की खराबी है या जो कर्मवारी है वह ठीक से काम करते है। तीसरा ग्रौर ग्रंतिम कारण उसकी सेल न होना है। तो मैं मंत्री महादय से पूछना चाहंगा कि इन चीजों के बारे क्या कभी विचार किया गया है ? यह हमारी परिपाटी बन गई है कि जितनी मिले सिक होती चली जायेंगी, उनको हम लेने जावेंगे। नेक्तल टैक्सटाइल कारपोरेशन बनाया गया है, उसके अन्तर्गत जो मिलें है, आज हम करोड़ों रुपया महीना उसमे खो रहे हैं। मैं समझना हुं कि अपने देश में इस परिपाटी को बन्द करना चाहिए। गलनी कोई दूसरा करे ग्रीरसरकार उसका खिमयाजा भगते, जनता उसका खिमयाजा भगते । इनकम टैक्स और श्रन्य टैक्स लोगों को देने पड़े श्रीर सरकार को इस गलती को ठीक करना पड़े। मैं तो मंत्री महोदय से निवदन करूंगा कि श्रंग्रेजी में

एक कहावत है 'प्रिवैंशन इज बैटर देन क्योंर' वाली बात को ध्यान में रखें भ्रीर ऐसी हालत आने के पहले ही अपने साधन जुटा कर ऐसी श्रवस्था न स्राने दें। एक स्रोर उदाहरण भी ग्रापके सामने ग्राने वाला है वह है बंगाल फार्मेमिय्टिकल कम्पनी का जो पिछले चार पांच माल से करोड़ों रुपये का ग्रापकों नुकसान दे रहा है। ग्राप उसे नेशनलाइज करने जा रहे हैं मैं कहता हूं कि ऐसा मत की जिए। ग्राप वहां देखें कि वहां पर क्या कमी है, क्यों बंद पड़ी है। इन चीजों को ग्राप देखें। ग्राज देश में सल्फ्य्रिक एसिड की बहुत कमी है। दिल्ली मे 1200 रुपये टन सल्फय्रिक बिक रहा है। पिछत्रे तीन सालों से मल्फय्रिक का प्लांट बंद पड़ा हुन्ना है जिसकी क्षमता 100 टन की है। करोड़ों रुपये का हमें नक्सान हो रहा है। स्राज स्थिति यह है कि इण्डस्ट्रीयल िकंसट्वंशन कारपोरेशन ने उसका 41 लाख रुपये देने की बात कही थी ग्रौर एक दम से ग्रापने उसको रोक दिया । इस तरह की अडंगे बाजी की बात नहीं होनी चाहिए। आप ग्रपने स**ेचे** मन से ऐसा करें कि कोई सुनिट बीमार ही न हो। बीमार होने से पहले ही उनको सही तरीके से मदद करें। यही उसका शस्ता है। उस तरीके से देखेंगे कि बीमार हो जायेगी तो ले लेंगे, यह कोई ठीक ास्ता नहीं है। श्राप ऐसा सोचिए कि हम किसी यनिट को बीमार होने ही नहीं देंगे। इ. प्रकार का रवैया भ्रापका रहना चाहिए ।

जहां तक फार्मेिस्युटिकलस कैमिकल इंण्डस्ट्रीज का सवाल है, यह इंडस्ट्रीज तो बीमार बिलकुल नहीं होनी चाहिए । हमारी परकैपटा दवाइयों की कंजम्पणन ग्राठ रुपये पर हैंड है जब कि पाकिस्तान में यह 13 रुपये हैं इसका मतलब यह है कि यहां पर सब ठीक प्रकार से दवा।इयां पर्चंचनी है। इसका इतना स्कोप है। इतना स्कोप होने के बाद भी बंगला फार्मेस्युटिकल कम्पनी जो कि एक बहुत पुरानी कंसर्न है उसकी दशा ग्रच्छी नहीं है। हमें इसके लिए भी पहले

से सोचना चाहिए। ग्रगर हम यह सोचे कि जब यह बीमार हो जाएगी तो इसको हम ले लेंगे। हमें चाहिए कि हम ऐसे उपाय करें कि बीमार होने से पहले ही उसको इलाज कर लें ग्रौर इसको लेने की नौवत ही न ग्राए। मै इस बिल को संगोर्ट करता हूं ग्रौर मंत्री जी से यह निवेदन करता हूं कि कम से कम वे ग्रपनी मिनिस्टरी में ऐसी कोई भी बीमार मिल न ले नहीं तो जो हाल नेजनल टैक्सटाइल कारपोरेजन का हुग्रा था जिस से हमे करोड़ों हाया देना पड़ गया, ऐसा न हो। तो मैं इस बिल को संगोर्ट करता हूं ग्रौर मंत्री जी से प्रार्थना करना हूं कि भविष्य में ऐसी स्थित मत ग्राने दी जाए।

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Shrimati Sushila Shankar Adivarekar.

There are quite a number of speakers.

SHRI H. N. BAHUGUNA: Sir. we have to keep in mind the time-frame also.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (MAHARASHTRA). Sir, I know the hon. Minister is not very eager to listen to what the Member₃ have to say.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): He is very eager. He has been interrupting also.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR: But I would like to make only one or two points and the hon. Minister i3 quite aware of them. Firstly, let me tell him. Sir, that I am very happy that the Government is taking over this Smith Stenistreet and Company Limited, which is one of the oldest pharmaceutical compaines in the country. I would like to congratulate the hon. Minister for this decision of his. I only wonder why the I.D.P.L. did not propose to convert this company into one of its subsidiaries. This view has been expressed before the Hathi Committee

was appointed. But anyway, Sir. the hon. Minister has said in the Lok Sabha, and he said it very rightly, that this take-over of this pharmaceutical company will help to serve of the country. the eastern region This is one of the largest complex in the eastern region. Government take-over, I hope it will serve the country and I also that the medicines that will be manufactured by this company will made available to the customers reasonable prices. As you have said, it is a very innocuous Bill. But with your permission. Sir, I would like to bring out certain facts and I would also like to trace a little history of this company. While tracing the history of this company, I would like to make it clear that I am not casting any aspersions on anybody. As far as my knowledge goes, this com-Stanistreet pany, Messrs. Smith. and Company Limited, was completely ruined when the majority of the shares and the management come under the control of the house of Haridas Mundhra. Sir, it is a very well known fact, which need not be repeated by me, as to how they got the finances to corner the shares of this Company Until the take-over of this Company and the management of this Company by the Ministry of Industry some few year back one Mr. Tapuria, a relative of Mr. Mundhra was in effective control of this Company. Now, Sir, I would like to draw the attention of the hon. Minister to the fact that this Mr. Tapuria, as far as If know from a reliable source and I hope the hon. also try to Minister will developed a pharmaceutical wing in the names of Robert3 Mclean & Co. Ltd. after removing quite valuable machinery from the works of M s Smith, Stanistreet and Company, This was a systematic loot of the Company and it reduced the position of the Company to such a level that Company did not have finances to run the factory by buy ing raw materials for even one week a month. Only some few months ago the management of the

[Shrimati Sushila Shankar Adivarekar]

Mclean and Tapurias refused to vacate the premises of this Company. If you remember, Sir, even the police was called for and their help was se-Companies, i.e. Stanistreet from the premises of an executive who was connected with the Companies, i.e. Smith Stanistreet and Robert Mcleans. Sir, I just want to mention that tracing this small history of the Company is not to blame anybody. I Only want to ask the hon. Minister when you have made a provision in a clause in the Bill to pay an amount of Rs. 3.74 crores in cash: Does this party deserve to be paid such a huge cash Does the amount? hon. Minister think that the party, which has already taken away the real cream of the Company, made the Company not only sick but even it had no sympathy for the workers and employees and also did not bother to augment the manufacture of drugs which very essential, deserves be paid such a huge cash amount? Does this party deserve any compensation or any sysmpathy from the hon. Minister who sits on the Janata Government Benches. I just want to ask him that question. Sir, I thought that the hon. Minister Shri Bahuguna will deal firmly and once for all will put his foot down to show that this problem can never be dealt in such a large-hearted way. Sir, no mercy could be shown, especialy in terms of finances, to this sort of parties who do nothing short of looting a company in their personal interest. Everyday we have Glogans, everyday we hear slogans and announcements, everyday there statements from the Janata Party leaders about their concern for the weaker sections, about their firmness in dealing strictly with those who work against the national and against those who exploit poor workers. Sir, where do we these high ideals being reflected in any action? Don't you think that this is also one way of exploitation which is going on systematically? At

least, the Janata Government Minister, Shri Bahuguna, should have been the first to say that the amount to be paid to this Company would not be to the tune of Rs. 3.74 crores.

This point I would like to bring to the notice of the hon. Minister. am told and it is not new-I think there is, some truth in it—that even today, till recently, manipulations have been going on in the Company to produce false accounts of expenses. ī would only like to draw attention of the hon. Minister to this that when he takes all these things when compensation is going to be paid, he should look into these things, scruinise the whole thing in such a way that justice is done to the people. But such people who are manipulating accounts over there, who are trying to do such anti-things, should not be given the compensation that the Government very large-heartedly has decided to give them.

I would rather like, Mr. Bahuguna to see that amounts are diverted to make the company healtheir, to see to the future expansion of the company rather than divert the funds to the party who has already looted the company. Thank you very much.

SHRI SANAT KUMAR RAHA (West Bengal): Mr. Vice-Chairman, Sir, today we are considering the Smith, Stanistreet and Company Limited Bill. Perhaps another Bill regarding acquistion of shares of IISCO will come up. And, thirdly, there will be another Bill regarding the Gresham Craven Company. There three companies are in West Bengal.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK: And Bengal Chemicals also.

SHRI SANAT KUMAR RAHA: I am coming to that.

SHRI BIJU PATNAIK: Many more will come.

SHRI SANAT KUMAR RAHA: In our country, the drug and pharmaceutical manufacturing concerns are do-

minated by foreign companies and _ multi-nationals. In the midst of such a crisis, we are going to nationalise concerns in the country. some think Mr. Bahuguna very much that he is going to expand the public sector by taking over the sick mills in the public sector. But whether the public sector is going to be the hospital of only sick mills or other substantive mills are going to be included which can augment the economy of the country. This is the question. This particular company was getting losses upto 1971. These losses were due to malpractices, mismanagement to which my colleague, Shrimati Adivarekar, referred. It should be investigated whether that company has been looted by the previous management of the company which is taken over. The compensation to be paid is Rs. 3.74 crores. I would like to ask the Minister whether out of this money any amount will go to the directors and shareholders, or it will go to make up the liabilities of the Government and the financal institutions only. Sir, I have raised the question that those three silk mills are in West Bengal. My reading West Bengal has been the basic industrial place from the era of the colonial regime of the British. The Britshers started some heavy industries, some heavy engineering industries in West Bengal only to feed the railways and other things. Now that interest of the colonialist is not there. of Colonial era are The industries setting old, obsolete and they rot and become sick, when there are agitations by the workers, till the agitations go on, Government, the chartered accountants and the auditors cannot find out whether it has become sick or How to prevent this thing? 7 think the chartered accountants should go into this matter earlier. The financial institutions. public instiutions like banks should go into this matter earlier. The shareholders of a company pay 10-15 per cent of the Ultimately, the investment money. balance 85 per cent of the money comes from the financial institutions and banks. So there should be a moni-

toring agency, a monitoring machinery because prevention is always better them cure. I think that ultimately these institutions are going to be national lised going to be taken over. The new management will thing that they are doing well for the Government. But this is not the treatment for the sick mills. The treatment for the mills should be that then public institutions are getting old and sick, they should be judged by a Government agency. Government agencies are there. Public financial institutions, banks and other agencies should be created also so as to monitor and also to judge whether the company going sick or not. The holding companv concept should come in the public sector. It is not the policy of the public sector that it should be augmented by the sick industry. That is not the policy of the public sector. That is not the policy of the Janata economy. That cannot be the policy of any government even in future. Sir, West Bengal and the whole of Eastern India are suffering from this disease of sick industry.

Then there is the poincer name of the chemical and pharmaceutical unit, that is, the Bengal Chemical Works. It was started by the late Shri P C. Roy. A great name is involved in this. And this company today out of mismanagement, out of looting is going to be sick and is going to be taken over by the Government. I do want to know from the Minister when this company would be nationalised But it should not go to any other subsidiary company like the I.C.I or the I.D.P.L. It should be taken over directly by the government and managed by them because it is a very pioneering industry of West Bengal which was doing very good work but which has ultimately gone to such a rotting position.

The industries in the eastern zone are in a very distressing state. The industrial units which were started in the days of the British rule are the textile mills. Then there are the tea gardens and other plantations. All

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[Shri Sanat Kumar Raha]. these are going to be sick. There are jute mills. So many jute mills are lying sick and closed.

SHRI BIJU PATNAIK: All Bengal.

SHRI SANAT KUMAR RAHA: Whole of Bengal is not sick.

"THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): want the whole of Bengal to be nationalised?

SHRI SANAT KUMAR RAHA: The industries started by corrupt British industrialists and capitalists are all sick today because they have not spent any money out of their profits on research and development work. So the Government should stop this rot otherwise so many industries will become sick and the Government will have to expand the public sector with sick mills only. With these words I support the Bill.

SHRI H. N. BAHUGUNA: Sir, had intended not to speak much this, if I may say so a very timely effort of the Government to save public interest and provide a good base for the expansion of the pharmaceutical industry in the eastern region. But Members have raised doubts. I may say so, in all humility, perhaps they did not go through the whole Bill itself clause by clause.

The first thing I would like to say, Sir, is about compensation. The hon'ble lady Member, Sushilaji, traced the history and talked about some people and so on. The management was taken over in 1972. A point was raised as to why did we lost all these years in merely taking over and not nationalising it. As far as this Government is concerned, obviously it came to power some time in April this year and it could not be taken over by them in 1972. Therefore, that decision lay with the outgoing Government between 1972 and 1977.

Secondly, did we lose time in coming to this House? Sir, since this particular thing had to be taken over we had to make calculations. We had to find out the amount to be paid. Obviously it had to be processed. such a big concern you cannot take over in one day. We had to calculate the money that we have to give as compensation. I do not want to use the word "compensation". In fact, I would like to withdraw it. Therefore, what is the amount that we are paying them? If hon'ble Members will have read the Schedule it would not quite enough if we had met all the requirements. And what are the requirements? Schedule Part A. Category 1, attached to page 12 of the Bill. gives wages salaries and other dues of the employees of the company. Does the House want me to pay this amount or do they want me not to pay this? Do they want me to pay the loans advanced by the Central Government, Rs. 3,50,87,000 or whatever it is. Loans adavanced by IDPL -a public sector undertaking, loans advanced by banks guaranteed by the Central Government; credit availed of for purposes of trade or manufacturing operations. Each item had to be gone into whether a particular amount shown as credit was a correct thing thing or manipulated or incorrect thing and so on. Then revenue. taxes, cesses rates or other dues the Central Government State Government: Sales tax. and taxes, contributions rates be made to the Employees' State Insurance Fund and Additional Dearness Allowances payable to employees, then arrears in relation to provident fund, salaries and wages and other amounts due to employees, then principal amount due in relation to the secured loans; then amounts due by way of interest due in relation to the secured loans and revenue and so on and so forth. Categories V. VI and VII do not cover all this money which we are paying them. Therefore, let it not be understood that a rupee has been paid to the people who mismanaged it ,destroyed it whoever they are. I am not going to say names. It is

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not my business right now to say so, but I want to tell this House that this amount is going to the Compensation Commissioner who will pay the workers their dues, who will pay the Government its dues, who will pay the IDPL its dues from out of this fund, and even that will not be enough to meet it. Still a few will remain.

SHRI KHURSHED ALAM KHAN: Do you realise what you are getting in the bargain?

SHRI H. N. BAHUGUNA: We have calculated. In the bargain what we are getting 18 misunderstanding from gentlemen on that side and understanding on the part Bengal and the workers employed there and ultimate understanding by the whole industry as such because, ever since the Government took it over, it is on record that things have improved during the last three years. And I must pay my tribute to those who ran this organisation during the last three years.

SANAT KUMAR SHRI RAHA: What is the value of the assets?

SHRI H. N. BAHUGUNA: Don't ask me this. Otherwise I will quote much more than what you are saying

SHRI SANAT KUMAR RAHA: Quote it, quote it.

SHRI H. N. BAHUGUNA: I don't want it and I don't want to get into difficulty. The value is absolutely good and we are paying exactly as the value would indicate. Not one penny more than that have we paid.

The third point which was raised was: Why did the Government come out with an Ordinance? Now, on that I must say one thing, Sir. If I had taken it over in May or June itself, perhaps I might not have been able to go into the calculations. requires five or six months for calculation. Therefore, this Ordinance had to be made, because even preliminary estimates which came before us took a few months' time. But meanwhile if we had not issued an Ordinance on take-over or nationa_ lisation, whatever you call it, then what would have happened is that we would have to pay much more money to the various institutions and others which had earlier been suspended by putting a moratorium on those de. mands. Therefore, we had to do this. Otherwise we would have been in financial difficulty. We would have to pay more money, more interest and, therefore, it had to be saved. Ordinance came because I had to go through the whole thing. Does the House want me to rush to it and say immediately, "Look, the thing is good, today or tomorrow I will take it over" without any calculations and then be charged that I did not apply my mind to every aspect of the question, that I had paid more money than was necessary and that I had come to the House without considering the whole question? We needed time. Sir. and I may assure you that this Government did not waste even a single day as far as this goes.

One point was raised—a very pertinent point-by my hon, friend on this side. He asked: Why do industries fall sick? Now, Sir, for eight months the Janata Government has been in power and all I would like to say is that for future this is correct proach. But those that had fallen sick during the last ten years and are dragging their feet, if I can save them, rescue them, shall I do it or not? Therefore, whereas I accept the proposition inherent in what has been said, that prevention is better cure, where the disease is on, cure has got to be done by some treatment and the treatment came only this time. I cannot let them die, I must tell you, because I am not interested in someone. I am merely interested in economic development and I am not in. terested in anything except employment. And obviously this will hit employment if I were to say, "Look, because you fell sick because of your

[Shri H. N. Bahuguna].

fault, I am not going to bother." The sins of past are going to visit us and we must be ready for their visitation.

Therefore, I would tell my 4 P.M. hon, friends that in such cases -just now my colleague will present another Bill for another takeover-as far we are concerned, for some time, this going to be the situation. But I agree that simultaneously we must have a sickness monitoring cell, a preventive organisation. I quite agree with him and I can assure him that I am already on that particular line.

AN HON, MEMBER: What about companies like Bengal Chemicals?

SHRI H. N. BAHUGUNA: point. Sir, is that where it has already developed sickness and is beyond a certain stage, treatment will be an-What can be securely saved hereinafter will have to be treated another way. So I accept his advice so far as other units are concerned. Now, something has been said about the Bengal Chemicals and Pharmaceuticals. It is hardly connected with this. I do not want to say anything more than this that this Government will not allow this memorial to Pra. fulla Ray die out, it will live and live in a very bold manner. Some friends have said that the IDPL should have nothing to do with this. But IDPL's record in the Smith, Stanistreet and Company is one of pride.

With these words, Sir, I close my remarks and I hope the House will have the necessary permission to go ahead with the Bill.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Minister, one point. What about the shareholders who are other than the people who have been mismanaging? It is a public limited company and many people might have subscribed. What huppens to them?

SHRI H. N. BAHUGUNA: Nothing more can be done than what is provided in the Bill.

THE VICE CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): The question is:

"That the Bill to provide for, in the public interest, the acquisition and transfer of the right, title and interest of the Undertakings of Messrs Smith, Stanistreet and Company Limited, Calcutta and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): We shall now take up the clause-by-clause con. sideration of the Bill.

Clauses 2 to 34 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI H. N. BAHUGUNA: Sir. I move:

"That the Bill be passed."

The question was put and motion was adopted.

THE INDIAN IRON AND STEEL (ACQUISITION COMPANY SHARES) AMENDMENT BILL, 1977

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Sir. I beg to move:

"That the Bill to amend the Indian Iron and Steel Company (Acquisition of Shares) Act, 1976, as passed by the Lok Sabha, be taken into consideration."

Sir, this is another rescue operation which we have to perform.